GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 623 TO BE ANSWERED ON 20th JULY, 2018

ADULTERATION IN FOOD PRODUCTS

623. DR. P.K. BIJU:

SHRI RAHUL KASWAN: SHRI KANWAR SINGH TANWAR: SHRI DEVJI M. PATEL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note of adulteration, use of banned chemicals and pesticides in vegetables, fruits, fish, meat, milk, dairy products and other packaged food items in the country, if so, the punitive measures taken by the Government in this regard;
- (b) the number of incidents of adulteration in food products, inspections/ raids carried out, cases registered, food products found unsuitable for human consumption and the persons convicted during the last three years and the current year, State/UT-wise;
- (c) whether the Government has recently registered cases against erring persons/food production companies, if so, the details thereof and the present status in this regard;
- (d) the other measures taken/being taken to regulate the use of chemicals in the packaged food products create consumer awareness ensure compliance of the prescribed regulations/norms by food manufacturing/processing companies; and
- (e) the steps taken to implement the FSSAI benchmark in food products, if any, in the country?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c): Food Safety and Standards (Contaminants, Toxins and Residues) Regulations prescribe the tolerance limits of contaminants, toxins and residues related to pesticides, heavy metals, antibiotics etc on food commodity.

The Central Insecticide Board & Registration Committee (CIB & RC), Department of Agriculture & Corporation, Ministry of Agriculture has banned various pesticides under the Insecticide Act 1968. The Food Safety Standards Authority of India (FSSAI) has also banned these pesticides under Food Safety and Standards (Contaminants, Toxins and Residues) Amendment Regulations, 2018

Cases of adulteration, use of chemicals and pesticides in excess of the prescribed tolerance limits in various food products etc. do come to the notice of FSSAI. As the enforcement of the Food Safety and Standards (FSS) Act, 2006, Rules and Regulations made thereunder primarily lies with the State/UT Governments, regular surveillance, inspection and sampling of food products are being done by the Food Safety Officials in the States/UTs to check the compliance of the provisions of FSS Act, 2006. The details of food samples collected, tested, found non-conforming and penal action taken as received from various States/UTs for the last three years is at **Annexures- I, II and III** respectively. However, details of action taken against specific individuals and/or production companies by name are not available.

(d) & (e): FSSAI has laid down maximum limits of chemicals such as preservatives, additives including permitted colours etc. in Food Safety and Standards (Food Product Standards and Food Additives) Regulation, 2011.

FSSAI impresses upon the State/UT Governments from time to time to undertake effective and rigorous enforcement activities in the States and UTs to ensure the quality and safety of food products including packaged food products. These issues are also taken up in the meetings of Central Advisory Committee as well as Video Conferences which takes place at regular periodical intervals.

Awareness is being created amongst consumers about adulteration and steps for reducing harmful effects of pesticides. To combat adulteration in commonly adulterated food items, such as milk, spices and condiments, honey, water, Oils and Fats, FSSAI has released a booklet, namely Detect Adulteration with Rapid Test (DART) which is a compilation of common quick tests for detection of food adulterants at household.

Awareness is also being created amongst consumers about importance of washing fruits and vegetables before consumption to avoid harmful effects of pesticides /insecticides residue in fruits and vegetables. FSSAI has also asked State Food Safety Commissioners to undertake awareness campaign on pesticides/insecticides residues in fruits and vegetables.

Annexure-I

	Annual Public Laboratory Testing Report for the year 2015-2016								
Sr. No	Name of the State/ U.T.	Total No. of samples	No. of samples analysed	No. of samples found	No. of cases launched		No. of Convictions/ Penalties		
		received		found non- confirming	Criminal	Civil	Convictio ns	Penalties/ Amount raised in Rupees	
1.	A & N Islands	156	156	25	0	0	0	Rs. 2,71,000	
2.	Andhra Pradesh	4860	4860	870	194	347	4	83/ Rs. 52,15,000	
3.	Arunachal Pradesh	290	290	30	0	28	0	5/ Rs. 15,000	
4.	Assam	503	503	72	10	80	2	4	
5.	Bihar	2032	1447	35	0	93	0	4/ RS. 20,000	
6.	Chandigarh	206	206	15		15	0	Rs. 10,52,000	
7.	Chhattisgarh	1026	1026	298	3	17	0	Rs. 85,000	
8.	Dadra & N.H	65	65	5	0	2	0	0	
9.	Daman & Diu	106	106	11	0	11	0	0	
10.	Delhi	1472	1472	239	149	0	0	Rs. 44,82,500	
11.	Goa	1132	1155	72	0	4	1	1/ Rs. 5,000	
12.	Gujarat	15115	14891	1242	30	507	1	182/ Rs. 1,90,05,906	
13.	Haryana	2121	2063	180	7	149	0	111/ Rs. 27,43,600	
14.	Himachal Pradesh	415	390	53	22	12	25	Rs. 9,50,000	
15.	Jammu & Kashmir	1354	1215	334	1	335	215	Rs. 22,14,400	
16.	Karnataka	2894	2340	433		58	0	Rs. 4,36,000	
17.	Kerala	2364	2196	459	138	246	17	44 / Rs. 66,33,500	
18.	Madhya Pradesh	10035	9994	1311	82	879	36	447/ Rs. 4,48,26,000	
19.	Maharashtra	8841	8066	2195	190	418	24	186/Rs. 59,16,053	
20.	Manipur	67	67	0	0	8	8	8/ Rs. 1,64,000	
21.	Meghalaya	124	87	4	0	0	0	0	
22.	Mizoram	24	17	4	0	0	0	0	
23.	Nagaland	187	187	76		32	20	20/ Rs. 10,000	
24.	Odisha	211	211	61		2		1	
25.	Puducherry	827	827	11	0	1	0	1/ Rs. 5,000	
26.	Sikkim	5	5	0	0	0	0	0	
27.	Tamil Nadu	1742	1783	607	107	308	23	202/ Rs. 58,90,800	
28.	Tripura	814	814	17		5	0	Rs. 2,750	
29.	Uttar Pradesh	17726	14833	7189	506	4864	164	2370/ Rs. 11,51,20,480	
30.	Uttarakhand	1073	1073	183	10	95	0	Rs. 15,35,000	
31.	West Bengal	154	154	102	1	13	0	0	
	Total:	77,941	72,499	16,133	1,450	8529	540	3,669/ Rs. 21,65,98,989	

Annexure-II

		Annual F	ublic Labor	atory Testing	Report fo	r the ye	ear 2016-2017	Amicaut	
Sr. No	Name of the State/ U.T.	Total No. of samples received	No. of samples analysed	No. of samples found non- confirming	No. of Cases Launched			victions/ Penalties	
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees	
1.	Andhra Pradesh	4687	4687	552	153	396	8	119/11107000	
2.	Arunachal Pradesh	302	302	10	1	8	0	12/Rs. 348400	
3.	Assam	536	526	67	3	23	0	2/Rs. 30000	
4.	Bihar	2507	2427	42	3	30	6	Rs. 73000	
5.	Chandigarh	251	251	19	2	14	1	Rs. 300000	
6.	Chhattisgarh	1693	1693	425					
7.	Dadra & N.H	44	44	3		3			
8.	Delhi	1155	1152	120	9	98	106	68/Rs. 3741500	
9.	Goa	920	874	111		5	1	1/ Rs. 20000	
10.	Gujarat	11364	11329	839	46	513	2	Rs. 16681000	
11.	Haryana	2041	2033	188	18	243	14	71/ Rs. 2982170	
12.	Himachal Pradesh	351	315	57		35	23	Rs. 195000	
13.	Jammu & Kashmir	3320	2952	1114	24	611	1	320	
14.	Karnataka	2837	2837	341	26	112		112/ Rs. 2195900	
15.	Kerala	1899	1784	457	83	124	15	4/Rs. 375380	
16.	Madhya Pradesh	5675	5461	609	60	483	26	252/ Rs. 7427700	
17.	Maharashtra	10716	10030	2529	313	943	0	340/Rs 11080888	
18.	Manipur	207	207	30	0	30	0	5/ Rs. 520000	
19.	Meghalaya	47	43	3	-			G/ 110. 020000	
20.	Mizoram	26	20	2	0	0	0		
21.	Nagaland	285	285	42	0	0	0	0	
22.	Odisha	508	508	75	12	52	0	2/Rs. 20000	
23.	Puducherry	495	495	32	0	0	0		
24.	Punjab	4431	4054	2240	56	1442		Rs. 1410921	
25.	Rajasthan	5801	4923	1276	193	169	0	65/ Rs. 115557	
26.	Sikkim*								
27.	Tamil Nadu	4080	3022	970	244	617	109	442/ Rs. 7898500	
28.	Telangana	1480	1480	330	103	85	15	17/Rs.504000	
29.	Tripura	173	173	12	0	6	0		
30.	Uttar Pradesh	19755	13567	5663	375	5101	1273	2906/Rs.101962350	
31.	Uttarakhand	749	676	119	3	199		19/ Rs. 1004000	
32.	West Bengal	195	190	48	11		5	Rs. 200000	
	Total:	88,530	78,340	18,325	13,080		1605	4757/ Rs.17,01,93,266	

Annexure-III

	Annual Public Laboratory Testing Report for the year 2017-18								
Sr.No	Name of State/U.T.	Total No. of samples received	No. of samples analyzed	No. of samples found Adulterated/ Misbranded	No. of cases launched		No. of Convictions / Penalties		
					Criminal	Civil	Convictions	Penalti es no.	Penalties amount
1	A & N Islands	234	234	49	Nil	285	Nil	285	36,91,500
2	Arunachal Pradesh	270	269	09	04	07	Nil	09	75,500
3	Assam	610	610	78	04	39	Nil	06	1,22,000
4	Bihar	2412	2248	215	28	122	-	-	-
5	Chandigarh	376	376	25		21		04	2,25,000
6	Chhattisgarh	1564	1564	388	15	81	13	30	1,71,004
7	Dadra & N.H	67	67	04	04	1	-	-	-
8	Daman & Diu	71	71	06	02		Nil	Nil	
9	Delhi	1275	1271	120	127	0	39	-	2,68,98,000
10	Goa	1310	1268	82	08		07		7,05,000
11	Gujarat	9828	9576	713	27	481	485	382	2,59,82,503
12	Haryana	2126	2067	380	33	303	08	280	3,130,360
13	Himachal Pradesh	169	164	50	09	80	05	43	9,81,000
14	Karnataka	3257	3257	426	53	236	-	236	40,27,270
15	Kerala	3943	3783	703	48	332	88	147	39,89,880
16	Madhya Pradesh	7121	6270	904	27	547	10	507	23,942,000
17	Maharashtra	9722	9022	1532	194	589	83	141	17,34,500
18	Manipur	830	830	295	09	19	00	04	2,60,000
19	Mizoram	84	84	52	Nil	Nil	Nil	05	Nil
20	Nagaland	310	310	69	Nil	Nil	Nil	Nil	Nil
21	Odisha	229	229	54	13	77	Nil	Nil	Nil
22	Puducherry	3,156	3,156	-	-		-	-	-
23	Punjab	11623	11057	3053	40	1022	22	568	46,23,650
24	Sikkim	04	04	Nil	Nil	Nil	Nil	Nil	Nil
25	Tamil Nadu	6617	7383	2461	496	825	896	-	2,24,66,700
26	Tripura	268	268	18	-	-	-	-	-
27	Uttar Pradesh	23576	19063	8375	102	7232	3237	4219	12,91,85,500
28	West Bengal	1326	1228	329			22		1,64,000
	Total	92,378	85,729	20,390	1,243	12,226	4,915	68,66	252,375,367